



**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID
OPTION)]

ORIGINAL APPLICATION NO. 05/2025 (WZ)

IN THE MATTER OF:

**THE GRAMPANCHAYAT,
SHEDASHI AND ORS.**

...APPLICANTS

VERSUS

**KILITCH DRUGS (INDIA) LTD.
AND ORS.**

...RESPONDENTS

ADDITIONAL AFFIDAVIT-IN-REPLY
(ON BEHALF OF RESPONDENT NO.4)

I, Pravin Dnyanu Pawar, Age 42 years,
Occ. Government Service, presently working as Sub
Divisional Officer, Pen, Division Pen, District Raigad,
do hereby state on solemn affirmation on behalf of
Respondent No. 4 as follows:

- 1) I state and submit that, on behalf of the Respondent No.4 Collector of Raigad an affidavit in reply dated 03-06-2025 has been filed in the present proceeding. Through the said reply in para No.13, it was notified that Respondent No.4 issued a Letter on 22-05-2025 to Respondent No.6 on the basis of reply submitted by Respondent No.1 and directed them to verify their own Report submitted previously by letter dated 22-08-2024 and to verify whether construction comes within red and blue flood line ?
- 2) I state and submit that pursuant to the Letter dated 22-05-2025, the Respondent No.6 has submitted its report on 24-07-2025 to the Respondent No.4. Therefore, the Respondent No.4 is filing the present additional affidavit. The Letter dated 24-07-2025 issued by Respondent No.6 is annexed and marked as "**Annexure-H**".
- 3) I state and submit that going through the letter dated 24-07-2025 submitted by the Respondent No.6, it is seen that at present, the flood line survey work of the Balganga River is incomplete,



and the flood line maps of the Balganga River at Mouje Maldev (Shedashi), Taluka Pen, are not available on the official website of the Water Resources Department. Therefore, it would not be appropriate, at this stage, to make any observations as to whether the construction carried out by M/s. Kilitch Drugs (India) Ltd. on the banks of the Balganga River at Mouje Maldev, Taluka Pen, falls within the Red Line or Blue Line of the said river.

- 4) I state and submit that, considering submissions made in the Affidavit-in-Reply dated 03-06-2025 and this additional affidavit filed in accordance with the report submitted by the Respondent No.6 vide letter dated 24-07-2025, Respondent No.4 prays to the Hon'ble Court to dismiss the petition of the Applicants.
- 5) Whatever stated above is true and correct to the best of my knowledge, belief and as per the documents available hence I have signed below.

Pen,
Dated : 03-09-2025


(Pravin Dnyanu Pawar)
Sub Divisional Officer, Pen
for Respondent No.4.



VERIFICATION

I, Pravin D. Pawar, Age 42 years, the Sub Divisional Officer, Pen, Taluka Pen, District Raigad, on behalf of Respondent nos. 4, do hereby state on solemn affirmation that whatever is stated here in above is derived from the official record which I believe to be true and correct.

Solemnly affirmed at Pen,)
Dist. Raigad.)
Dated : 03-09-2025.)

Pravin
(Pravin Dnyanu Pawar)
Sub Divisional Officer, Pen
for Respondent No.4.

I know the Deponent/Affiant



BEFORE ME *N. H. Bafna*

Adv. Narendra H. Bafna
B.Co.LLB.
NOTARY Govt. of Maharashtra
Reg. No. 1334/2019
C/o. Narendra Cloth Stores
L.B.S. Marg, Pen-Raigad.-402107.

Serial No. 315
No. of Pages: 5
Date- 3 / 9 / 20 25



**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

ORIGINAL APPLICATION NO. 05/2025 (WZ)

IN THE MATTER OF:

**THE GRAMPANCHAYAT,
SHEDASHI AND ORS. ... APPLICANTS**

VERSUS

**KILITCH DRUGS (INDIA) LTD.
AND ORS. ... RESPONDENTS**

INDEX

SR. NO.	PARTICULARS	PAGES
1.	<u>ANNEXURE – H</u> A true copy of the letter dated 24-07-2025 issued by respondent No.6 (Marked to respondent No.4)	

Filed by :

Place : Pune

Date : 03.09.2025

	<h2>कार्यकारी अभियंता,</h2>
	<p>रायगड पाटबंधारे विभाग, कोलाड, ता.रोहा, जि.रायगड. पिन नं. ४०२ ३०४.</p> <p>दूरध्वनी क्र.०२९९४-२५०८५७, Email ID:- eerid28@gmail.com</p> <p>कृपया जलसंपदा विभागाच्या संकेत स्थळास भेट द्या → http://wrд.Maharashtra.gov.in</p>
<p>जा.क्र.रापावि/ प्रशा-२/२८३७ / सन २०२५.</p>	

दिनांक. २४/०७/२०२५.

प्रति.

✓ मा. जिल्हाधिकारी.
जिल्हाधिकारी कार्यालय,
रायगड- अलिबाग.

विषय:- मे. क्लिच ड्रग्स (इंडिया) लि. तर्फे मुकुंद प्रतापराव मेहता यांना देण्यात आलेल्या बांधकाम परवानगीबाबत.

संदर्भ:- १. आपल्या कार्यालयाचे पत्र जा. क्र. मशा/ एल. एन. ए/ अ-१(अ) मे. क्लिच ड्रग्स तक्रार/ २०२५, दि.२२/०५/२०२५.
२. आपल्या कार्यालयाचे पत्र जा. क्र. मशा/ एल. एन. ए/ अ-१(अ) मे. क्लिच ड्रग्स तक्रार/ २०२५, दि.१८/०६/२०२५.
३. हेटवणे कालवा उपविभाग क्र. १, उंबर्डे कार्यालयाचे पत्र जा. क्र. हेकाउक्र.१/ प्रशा/ २४३/ २०२५, दि.१६/०७/२०२५.

उपरोक्त विषयान्वये संदर्भीय पत्र क्र. १ अन्वये मौजे मालदेव, ता. पेण येथील बाळगंगा नदी काठी मे. क्लिच ड्रग्स (इंडिया) लि. या कंपनीने केलेले बांधकाम बाळगंगा नदीच्या रेड लाइन, ब्ल्यू लाइनमध्ये येते अगर कसे, याबाबत अहवाल सादर करणेबाबत कळविले आहे. तसेच संदर्भीय पत्र क्र. २ अन्वये मा. राष्ट्रीय हरित लवाद, पश्चिम विभागीय खंडपीठ पुणे यांचे कडे सुरु असलेल्या सादर प्रकरणाच्या याचिकेत दाखल करण्यात आलेल्या प्रतिज्ञापत्राची एक प्रत सादर करण्यास कळविले आहे. याबाबत संदर्भीय पत्र क्र. ३ अन्वये उपविभागाने क्षेत्रीय अहवाल सादर केलेला आहे. त्याअनुशंगाने या कार्यालयाचा अभिप्राय खालीलप्रमाणे सादर करण्यात येत आहे.

सध्यस्थितीत बाळगंगा नदीचे पुररेषा सर्वेक्षणाचे काम अपूर्ण आहे व मौजे मालदेव (शेडारी), ता. पेण येथील बाळगंगा नदीचे पुररेषा नकाशे जलसंपदा विभागाच्या संकेतस्थळावर उपलब्ध नाहीत, यामुळे मौजे मालदेव, ता. पेण येथील बाळगंगा नदी काठी मे. क्लिच ड्रग्स (इंडिया) लि. या कंपनीने केलेले बांधकाम बाळगंगा नदीच्या रेड लाइन, ब्ल्यू लाइनमध्ये येते अथवा नाही यावर भाष्य करणे तूर्तास उचित नाही.

तसेच मा. राष्ट्रीय हरित लवाद, पश्चिम विभागीय खंडपीठ पुणे यांचे कडे सुरु असलेल्या सादर प्रकरणाच्या याचिकेत दाखल करण्यात आलेल्या प्रतिज्ञापत्राची एक प्रत सोबत सादर करण्यात येत आहे.

हे आपल्या माहितीसाठी व पुढील कार्यवाहीसाठी सविनय सादर.

(इंजि. मिलिंद पवार)

कार्यकारी अभियंता,

रायगड पाटबंधारे विभाग,
कोलाड

प्रत:-सहाय्यक अभियंता श्रेणी-१, हेटवणे कालवा उपविभाग क्र. १, उंबर्डे यांना माहितीसाठी व पाठपुराव्यासाठी.